

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-755(PB)/2018

IN THE MATTER OF:

S.C.S.L Buildwell Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Palo Infrastructure & Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.03.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Applicant

Mr. Dilip Kr. Niranjana, IRP

ORDER

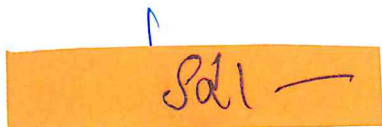
IA-1648(PB)/2020

On the application filed by the Resolution Professional seeking extension of CIRP period for another 90 days based on the CoC resolution dated 23.02.2020 with 99.03% voting share, the time for CIRP period is extended for another 90 days w.e.f. 03.03.2020. Accordingly, this application is allowed.

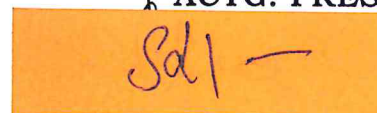
IA-1649(PB)/2020, IA-1660(PB)/2020 & IA-1657(PB)/2020

Reports filed by the Resolution Professional are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-1649(PB)/2020, IA-1660(PB)/2020 & IA-1657(PB)/2020 stands disposed of.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)